

LKP FINANCE LIMITED

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OPEN OFFER FOR ACQUISITION OF UPTO 32,67,842 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") REPRESENTING 26.00% (TWENTY SIX PERCENT) OF THE FULLY DILUTED VOTING EQUITY SHARE CAPITAL ("VOTING SHARE CAPITAL") OF LKP FINANCE LIMITED, A COMPANY INCORPORATED UNDER THE COMPANIES ACT, 1956 AND HAVING ITS REGISTERED OFFICE AT 203 EMBASSY CENTRE, NARIMAN POINT, MUMBAI, MAHARASHTRA - 400 021 ("TARGET COMPANY"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY DAKSHIN MERCANTILE PRIVATE LIMITED ("ACQUIRER") ("OPEN OFFER" OR "OFFER"). NO PERSON IS ACTING IN CONCERT WITH THE ACQUIRER FOR THE PURPOSES OF THIS OPEN OFFER.

This corrigendum to the Letter of Offer dated September 4, 2018 ("**Corrigendum**") is being issued by ICICI Securities Limited ("**Manager to the Offer**"), on behalf of the Acquirer in terms of SEBI (SAST) Regulations, 2011 in respect of the Open Offer to the public shareholders of the Target Company. The Corrigendum is to be read together with: (a) the Public Announcement dated May 14, 2018; (b) the Detailed Public Statement published on May 21, 2018 in Financial Express (English daily) all editions, Jansatta (Hindi daily) all editions and Navshakti (Marathi daily) Mumbai edition; (c) the draft letter of offer dated May 28, 2018; (d) the Letter of Offer dated September 4, 2018 ("**LOF**"); and (e) the addendum cum corrigendum to the LOF dated September 6, 2018.

As per the schedule of major activities disclosed in the LOF, the last date of communication of rejection / acceptance and payment of consideration for accepted tenders / return of unaccepted shares was October 19, 2018 ("**Settlement Date**"). In this regard, please note that in respect to a civil suit filed before the Commercial Court, Naya Raipur ("**Commercial Court**") against the Acquirer, SEBI and the Target Company, the Commercial Court vide an order dated October 17, 2018 has *inter alia* directed the Acquirer to maintain status-quo in respect to the Open Offer till further orders ("**Stay Order**") and the next date of hearing is on November 2, 2018. Separately, a civil suit has been filed before the Civil Judge (Senior Division), Meerut against the Acquirer, SEBI and the Target Company on October 17, 2018 *inter alia* seeking a stay to the Open Offer. The Acquirer is evaluating appropriate legal recourse to be taken in the matters.

Meanwhile, in compliance with the Stay Order, the communication of rejection / acceptance and payment of consideration for accepted tenders / return of unaccepted shares will not occur on the Settlement Date. In this context, the Acquirer has agreed to pay interest at the rate of 10% per annum for the consideration payable to the Eligible Public Shareholders who have validly tendered their Equity Shares in the Open Offer for the period beginning October 20, 2018 till the actual date of payment of the consideration.

Capitalized terms used but not defined in this Corrigendum shall have the same meanings assigned to such terms in the LOF.

The Acquirer and their directors severally and jointly accept full responsibility for the information contained in the Corrigendum and also for the obligations of the Acquirer under the SEBI (SAST) Regulations, 2011, as amended. This Corrigendum will also be available on the SEBI website at www.sebi.gov.in.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER



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